

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Review Petition No. 6/2011 in Petition No. 230/2009

Subject: Review of order of Hon'ble Commission dated 31.8.2010 in Petition No. 230/2009 pertaining to fixation of tariff in respect of NLC TPS I Expansion (2x210 MW) for the period from 1.4.2009 to 31.3.2014

Date of Hearing: 4.8.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: Neyveli Lignite Corporation Limited (NLC)

Respondents: Tamil Nadu Electricity Board, Power Company of Karnataka Ltd., Kerala State Electricity Board and Puducherry Electricity Department

Parties present: Shri R. Suresh, NLC

The review petition has been filed by NLC for review of order of the Commission dated dated 31.8.2010 in Petition No. 230/2009 pertaining to fixation of tariff in respect of NLC TPS I Expansion (2x210 MW) for the period from 1.4.2009 to 31.3.2014.

2. None appeared on behalf of the respondents.

3. The representative of the petitioner submitted that the Hon'ble Commission in the order dated 31.8.2010 has not taken into consideration certain issues and has disallowed a major portion of the projected additional capital expenditure for the period 2009-14.

4. The Commission directed the petitioner to segregate the expenses pertaining to different assets under the nomenclature of Assets of minor nature, Capital Nature of assets, Assets required for hospital purposes and O&M assets, along with their cost claimed in the Common assets for the period 2007-09 and 2009-14, and to ensure that there was no duplicity in the claim of common assets and direct assets.

5. Also, the petitioner was directed to submit the information/ documents in respect of Turbo-Generator Rotor, as under:

- i) Whether in the specification for tender documents, the spare rotor was included and clearly indicated? If yes, the documentary proof in support;
- ii) The detailed findings of the rotor inspections by M/s Ansaldo Energia (the OEM) elaborating the reason of crack development;
- iii) The operating range of frequency of the units specified in the tender documents and the details of operation of Units i.e. unit loading and grid frequencies since the COD of Unit-I & Unit-II and the deviation of such operation beyond the operating range;
- iv) Whether the replacement of rotor is only for L.P. Turbine or for full Turbo-generator? If it is for full rotor covering HP, IP & LP, justification for the procurement;
- v) The cost of rotor and 4th stage blade of LP turbine, separately.

6. The compliance at para 4 and 5 above and information as required at para 5 above may be submitted on affidavit, on or before 1.9.2011, with advance copy to the respondents, who may file its reply by 8.9.2011 with copy to the petitioner, who may file rejoinder, if any, by 15.9.2011.

7. The matter to be listed for hearing on 22.9.2011.

(T.Rout)
Joint Chief (Law)